

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

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**LOK SABHA
STARRED QUESTION No. 212
TO BE ANSWERED ON FRIDAY, THE 9TH MARCH, 2018/PHALGUNA 18, 1939
(SAKA)**

QUESTION

E-WAY BILL SYSTEM

***212. SHRI B. SRIRAMULU: SHRIMATI ANJU BALA**

Will the Minister of FINANCE be pleased to state:

- (a) whether several policy changes have been recommended in the implementation of the Goods and Services Tax (GST) by the GST Council in its recent meetings and if so, the details thereof;
- (b) whether the Government has rolled out the nationwide e- way bill system for inter-State movement of goods on trial basis from 1 February, 2018 and if so, the details thereof;
- (c) whether small manufacturers, traders and transporters have raised concerns that unless radio-frequency identification or global positioning system is made mandatory in vehicles and human intervention is removed, the e-way bill system may cause inordinate delays while delivering goods; and
- (d) if so, the remedial steps taken by the Government in this regard?

**ANSWER
FINANCE MINISTER
(SHRI ARUN JAITLEY)**

(a) to (d) A Statement is laid on the table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARA A TO D OF LOK SABHA STARRED QUESTION NO 212 FOR ANSWER ON 9THMARCH 2018/ PHALGUNA 18, 1939 (SAKA) REGARDING E-WAY BILL SYSTEM

- (a) Yes Sir. Based on the representations received from the trade and industry, the GST Council has recommended several policy changes for constant improvement of the GST law and procedures which include filing of a monthly summary return till 31st March, 2018, deferring the implementation of the national e-way bill system for inter-State and intra-State movement of goods.
- (b) Yes Sir. The Government, on the recommendations of the GST Council, appointed the 1st day of February, 2018, as the date from which the provisions of the e-way bill rules shall come into force for inter-State movement of goods. However, in view of the difficulties faced by the trade in generating the e-way bill due to initial technological glitches, it was decided by the GST Council to extend the trial phase for generation of e-way bills, both for inter-State and intra-State movement of goods.
- (c) and (d) No Sir. The e-way bill rules provide the option for a person-in-charge of a conveyance to carry a copy of the e-way bill in physical form or the e-way bill number in electronic form or mapped to a Radio Frequency Identification Device embedded on to the conveyance in such manner as may be notified by the Commissioner. Further, in case a vehicle has been intercepted and detained for a period exceeding thirty minutes, the transporter may upload the said information in the specified form on the common portal.